

Temporary and Daily wage workers of Lakshadweep Administration

2101. SHRI P.M. SAYEED: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large number of labourers have been working under Lakshadweep Administration for more than 10 years as temporary and daily wage workers;

(b) whether the Government have received representations for their regularisation; and

(c) if so, the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) According to Lakshadweep Administration, there are casual labourers under them working on daily wages for more than 10 years.

(b) and (c). Seniority list of casual labourers working under various Departments of the Administration have been published and they are absorbed into various Group 'D' posts under the Administration on the basis of their educational qualification and availability of vacancies. In order to ensure that maximum number of casual labourers are absorbed into future vacancies in Group 'D' posts, no direct recruitment through Employment Exchange is allowed for Group 'D' posts and only existing casual labourers are absorbed. No new casual labourers are being engaged on daily wages.

Retention of Government Accommodation by Ex-Ministers

2102. DR. A. K. PATEL:
DR. LAZMI NARYAN
PANDEYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the cases in which the Government have allowed the ex-Ministers to retain accommodation beyond the normal period; and

(b) the steps taken by the Government to resume possession of the accommodation occupied by Ex-Ministers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No Ex-Minister has been allowed retention of the general pool accommodation beyond the normal period permissible under the rules.

(b) Necessary steps are being taken under the Public Premises (Eviction of Unauthorised occupants) Act, 1971 to get the accommodation vacated from Ex-Ministers.

[*Translation*]

Issue of licences for Industries in Maharashtra

2103. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of application received for issuing new licences for industries in Maharashtra during 1991;

(b) the action taken thereon;

(c) whether some applications have been received from Parbhani district; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF P.J. KURIEN): (a) and (b). During 1991 (upto 31.10.91), 265 applications for grant of Industrial Licences were received for setting up of Industries in Maharashtra. Out of these, 122 have already been disposed of and